(ख) इस बोर्ड में किन किन उद्योगों के पूंजीपतियों तथा श्रमिकों को प्रतिनिधित्व दिया जाता है ;

(ग) क्या इस बोर्ड में बीड़ी उद्योग अथवा बीडी श्रम का कोई प्रतिनिधि है अथवा कभी रहा है, और

(घ) यदि हां, तो उसका नाम क्या है ?

श्रम उपमंत्री (श्री आबिद अली) : (क) तथा (ख). यह बोर्ड ६ अगस्त, १९५५ को नियुक्त किया गया था । बोर्ड के सदस्यों के नामों की सूची साथ में नत्थी की गई है । [देखिये परिशिष्ट ८, अनुबन्ध संख्या ४९].

(ग) तथा (घ). सरकार को मालूम नहीं है कि इनमें से कोई सदस्य बीड़ी उद्योग से संबन्ध रखता है । लेकिन निम्न लिखित सदस्य तम्बाकू उद्योग से संबंध रखते है :

श्री पी० ग्राहम ।

श्री आर० एल० मालवीय ।

श्री पी० डी० मेल्लो ।

श्री बाल चन्द्र मेनन ।

श्री इन्द्रजीत गुप्त ।

श्री विश्वनाथ दुबे ।

रेलवे की राशन की दुकानें

१०३८. **श्री के० सी० सोधिया** : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) रेलवे की राशन की दूकानों से रियायती भावों पर आजकल कितने कर्मचारी राशन लेते है ;

(ख) कितने कर्मचारियों ने १९५४-५५ और १९५५-५६ में राशन के बदले में नगद क्षतिपूर्ति योजना का लाभ उठाया ; और

(ग) उक्त दोनों सालों में नगद क्षतिपूर्ति के रुप में पथक-पृथक कितनी धनराशि दी गई ?

रेलवे तथा परिवहन उपमंत्री (श्री अलगेशन:) (क) १५,३०६.

	१९५४-५५	१९५५-५६
(ख)	६७,१८६	४६,६०४
(ग)	३५,०३,६३३ रुपये	२५,३८,४५१ रुपये

Air Corporation Employees

1039. Shri Ramananda Das: Will the Minister of **Communications** be pleased to state:

(a) the total number of employees in the Indian Airlines Corporation and Air India International in each category of service;

(b) the number of Scheduled Castes among them;

(c) the action that is taken to give due representation to Scheduled Castes in each of the categories;

(d) whether there is any quota of percentage fixed for Scheduled Castes in the services of I.A.C. and A.I.I. like all other Government services;

(e) if so, the percentage fixed for Scheduled Castes; and

(f) if not, the action taken or proposed to be taken by Government to reserve a quota and implement it for Scheduled Castes?

The Minister in the Ministry of Communications (Shri Raj Bahadur): (a) and (b). A statement furnishing the required information is laid on the Table of the Lok Sabha. [*See* Appendix VIII, annexure No. 50].

(c) to (f). The Air Corporations Act 1953 (27 of 1953) does not provide fixing of a percentage for Scheduled Castes and Scheduled Tribes in the services of the I.A.C. and A.I.I. It was, however, recommended to the Corporations that in respect of non-technical posts and posts of unskilled labour the Corporations should make their best effort to recruit as many numbers of scheduled castes and tribes as possible keeping in mind the Government's policy in the matter and the obligation placed on the State by the Constitution, for the advancement of the Scheduled Castes and Tribes. The Corporations have accepted the recommendations. It is being examined as to how far this recommendation has been implemented by the Corporation. In the light of the result of this examination such action as may be necessary will be taken.

Employees' Provident Fund Act

1040. Mulla Abdullabhai: Will the Minister of **Labour** be pleased to state: